

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO- 843

ANSWERED ON- 07/02/2025

INDO-CHINA AGREEMENT ON BORDER-RELATED ISSUES

†843. Shri Kaushalendra Kumar

Smt. Lovely Anand

Shri Sunil Kumar

Shri Ramprit Mandal

Will the Minister of EXTERNAL AFFAIRS be pleased to state:-

- (a) the details of the agreements signed between India and China so far to discuss border-related issues as the border disputes are impacting the economy of the country and adversely affecting trade with China;**
- (b) Whether the situation on the Line of Actual Control in Eastern Ladakh still remains sensitive even after the talks; and**
- (c) if so, the details thereof ?**

ANSWER

THE MINISTER OF STATE FOR EXTERNAL AFFAIRS

(SHRI KIRTI VARDHAN SINGH)

(a to c) Following agreements related to India-China border have been signed between the two countries:

- i. Agreement between the Government of the Republic of India and the Government of the People's Republic of China on the Maintenance of Peace and Tranquility Along the Line of Actual Control in the India-China Border Areas, signed on 7 September 1993.**
- ii. Agreement between the Government of the Republic of India and the Government of the People's Republic of China on Confidence Building Measures in the military field along the Line of Actual Control in the India-China border areas, signed on 29 November 1996.**
- iii. Protocol between the Government of the Republic of India and the Government of the People's Republic of China on Modalities for the Implementation of Confidence Building Measures in the Military Field Along the Line of Actual Control in the India-China Border Areas, signed on 11 April 2005.**
- iv. Agreement between the Government of the Republic of India and the Government of the People's Republic of China on the Political**

Parameters and Guiding Principles for the Settlement of the India-China Boundary Question, signed on 11 April 2005.

v. Agreement between the Government of the Republic of India and the Government of the People's Republic of China on the Establishment of a Working Mechanism for Consultation and Coordination on India-China Border Areas, signed on 17 January 2012.

vi. Agreement between the Government of the Republic of India and the Government of the People's Republic of China on Border Defence Cooperation, signed on 23 October 2013.

Since April/May 2020 the Chinese side undertook several attempts to unilaterally alter the status quo along the Line of Actual Control (LAC) in Western Sector. These attempts were responded to appropriately by our armed forces. These actions seriously disturbed the peace and tranquility along the LAC in the Western Sector. Since then, Government of India engaged with the Chinese side through diplomatic and military channels to ensure complete disengagement from all friction points and full restoration of peace and tranquillity in the India-China border areas. India and China reached agreement on patrolling arrangements along the Line of Actual Control in India-China border areas in Depsang and Demchok on 21 October 2024, leading to disengagement from all the friction points of 2020. It has been agreed therein that patrolling

activities and, wherever applicable, grazing will resume as per longstanding practice before friction started in these two areas. The agreement has since been effected and implemented as per modalities and timelines agreed. The terms of the disengagement agreements reached prior to 21 October 2024 continue to hold in relevant areas in Eastern Ladakh.
